

[Shri Moh'uddin]

of Section 37 of the Air Corporations Act, 1953:—

(i) Annual Report of the Indian Airlines Corporation for the year 1960-61. [Placed in Library, See No. LT-3404/61].

(ii) Annual Report of Air-India International Corporation for the year 1960-61. [Placed in Library, See No. 3405/61].

RESOLUTION RE: COMMISSION TO STUDY THE QUESTION OF BONUS TO WORKERS IN INDUSTRIAL EMPLOYMENT, AND STATEMENT CONTAINING THE RECOMMENDATIONS MADE BY THE CENTRAL WAGE BOARD FOR TEA PLANTATION INDUSTRY.

The Minister of Labour and Employment and Planning (Shri Nanda): Sir, I beg to lay on the Table a copy each of the following papers:

(i) Government Resolution No. WB-20(9)/61 dated the 6th December, 1961 setting up a Commission to study the question of bonus to workers in industrial employment. [Placed in Library, See No. LT-3416/61].

(ii) Statement containing the recommendations made by the Central Wage Board for Tea Plantation Industry, Calcutta, regarding interim relief in respect of South India. [Placed in Library, See No. LT-3417/61].

Shri Tangamani (Mudurai): Sir, on the first day itself this question was raised.

Mr. Speaker: How long is the statement?

Shri Tangamani: It cannot be more than four or five pages.

Mr. Speaker: I will ask him to keep copies in the Notice Office so that hon. Members can look into it if they so desire.

12.09 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

MINUTES

Sardar Hukam Singh (Bhatinda): Sir, I beg to lay on the Table the Minutes of the sittings (Ninety-first and Ninety-second) of the Committee on Private Members' Bills and Resolutions held during the Fifteenth Session.

COMMITTEE ON ABSENCE OF MEMBERS

MINUTES

Shri Mulchand Dube (Farrukhabad): Sir, I beg to lay on the Table the Minutes of the Twenty-sixth sitting of the Committee on Absence of Members from the sittings of the House held during the Fifteenth Session.

COMMITTEE ON PETITIONS

MINUTES

Shri Barman (Cooch-Behar—Reserved—Sche. Csates): Sir, I beg to lay on the Table the Minutes of the sittings (Fifty-seventh and Fifty-eighth) of the Committee on Petitions held during the Fifteenth Session.

12.10 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (1) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 4th December, 1961, agreed without any amendment to the Institutes